

CONTENTS

Page No.

COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)		(iii)
INTRODUCTION		(v)
REPORT		
Delay in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi under the Ministry of Ports, Shipping and Waterways.		1
ANNEXURE		
I	Statement showing the dates of laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi for 2016-17 to 2021-22.	10
II	Chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi for 2016-17 to 2021-22.	11
III	Extracts of the Minutes of the seventh sitting of the Committee on Papers Laid on the Table (2022-2023) held on 01.08.2023.	14
IV	Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2023-24) held on 07.12.2023	16

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2023-24)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant

SECRETARIAT

1. Shri Naval K. Verma - Director
2. Shri Rahul Singh - Deputy Secretary

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present the Report on their behalf, present this **154th** Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited (SDCL), New Delhi under the Ministry of Ports, Shipping and Waterways.

2. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the all Statutory/Autonomous Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the Sagarmala Development Company Limited, New Delhi for the years 2016-17 to 2021-22 were laid before the Parliament with delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi and took oral evidence of the representatives of the Ministry of Ports, Shipping and Waterways at their sitting held on 01.08.2023.

4. The Committee considered and adopted the Report at their sitting held on 07.12.2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Ports, Shipping and Waterways and the Sagarmala Development Company Limited, New Delhi for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi
07th December, 2023
Agrahayana 16, 1945 (Saka)**

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

REPORT
Committee on Papers Laid on the Table (2023-24)

Delay in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi under the Ministry of Ports, Shipping and Waterways

India's maritime sector has been the backbone of the country's trade. Therefore, in order to harness India's coastline, potentially navigable waterways and strategic location on key international maritime trade routes, the Government of India has embarked on the ambitious Sagarmala Programme which aims to promote port-led development in the country. To assist in implementation of Sagarmala Programme, the Sagarmala Development Company Limited (SDCL) was incorporated on 31st August 2016 under the Companies Act, 2013 by Ministry of Shipping.

The mandate/objective of the SDCL includes:

- (i) to develop and formulate projects emanating from National Perspective Plan;
- (ii) to provide funding window to residual projects that cannot be funded through any other means/mode; and
- (iii) to assist projects Special Purpose Vehicles set up by the Central Ministries/ State Governments/ Ports/ State Maritime Boards etc. by providing equity not exceeding 49%.

2. The Committee asked the Ministry to state the Act, Rule or Regulation under which the requisite documents of the SDCL are being laid on the Table of the House. The Ministry in their written reply submitted the following:

“Section 394 on Annual reports on Government companies of the Companies Act, 2013.”

3. The Committee further asked the Ministry to state the provision and timeline for laying of Annual Report and Audited Accounts of the SDCL on the Table of the House. The Ministry in their written reply have submitted the following:-

“As per rules and regulations, the PSU should submit its annual report within 9 months of financial closures of the year.”

4. The Committee sought from the Ministry information about the pattern of funding by the Government to the SDCL. The Ministry in their written reply have submitted the following:-

“Total authorized capital of SDCL is Rs 1000 crore and the same has been received by the way of paid-up capital as per the details given below:

Financial Year	Through Budgetary Allocation (Rs. in Crores)
2016-17	90
2017-18	125
2018-19	125
2019-20	200
2020-21	70
2021-22	200
2022-23	100
2023-24	90
Total	1000

5. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement proper timeline schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Reports and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee decided to examine the matter pertaining to the delay in laying the Annual Reports and Audited Accounts of the SDCL for the years 2016-17 to 2021-22 which were laid on the Table with repeated delays ranging from more than 08 month to 47 months. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the SDCL for 2016-17 to 2021-22, alongwith the extent of delays in laying these documents as appended at **Annexure -I**.

7. The Committee desired to know from the Ministry the reasons for delay in laying the Annual Reports and Audited Accounts since its inception. The Ministry in their written reply have submitted that:-

“Yes there is a delay in laying of accounts for 2021-22. The process for laying of Annual Report, Audited Accounts, Review and Delay statements for 2021-22 is under way.

Reasons:- *SDCL has to prepare the balance sheets for standalone and consolidated (because SDCL has four SPVs and one subsidiary company). SDCL needs the audited accounts from all these five companies before getting its consolidated annual accounts prepared. The CAG audit can only take place once the CAG audit of all these five companies (KRCL, HPRCL, CHPRCL, VPRCL & IPGL) are completed. These process normally takes much longer times than the provision given in the law.”*

8. The Committee further desired to know from the Ministry about the information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry and the SDCL at each stage during the years under examination. The information regarding the usual time-line in finalisation of Annual Reports and Audited Accounts of SDCL, as furnished by the Ministry is appended at **Annexure -II**.

In addition, the Ministry have submitted the following:

“Annual report submission date during the previous years is as below :

<i>F.Y.</i>	<i>Date of submission of annual report</i>	<i>Reason for Delay</i>
<i>2016-17</i>	<i>14-07-2021</i>	<i>Non appointment of staff</i>
<i>2017-18</i>	<i>14-07-2021</i>	<i>Non appointment of staff</i>
<i>2018-19</i>	<i>14-07-2021</i>	<i>Non appointment of staff</i>
<i>2019-20</i>	<i>14-07-2021</i>	<i>Due to Covid pandemic</i>
<i>2020-21</i>	<i>04-11-2022</i>	<i>As mentioned below *</i>
<i>2021-22</i>	<i>English Version is being sent and Hindi Version shall be submitted shortly.</i>	<i>-</i>

** SDCL has to prepare the balance sheets for standalone and consolidated (because SDCL has four SPVs and one subsidiary company). SDCL needs the audited accounts from all these five companies before getting its consolidated annual accounts prepared. The CAG audit can only take place once the CAG audit all these five companies (KRCL, HPRCL, CHPRCL, VPRCL & IPGL) are completed. These process normally takes much longer times than the provision given in the law.”*

9. The Committee enquired from the Ministry as to whether the Ministry/SDCL had identified the stages in which delays have occurred during all these years and, if so, how did the Ministry propose to curtail the same. In reply the Ministry stated:

“Unavoidable delay has occurred due to non-appointment of staffs, delays in receiving the audited accounts from SPVs/subsidiary resulting delay in finalizing consolidated annual accounts of SDCL. Now SDCL is conducting recruitment of regular staffs after consent of the board. SDCL is regularly following up with SPVs / Subsidiary to submit the audited accounts as early as possible, so that SDCL shall complete its annual Reports at an early date for further submission.”

10. The Committee further enquired from the Ministry as to whether the Ministry/SDCL had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the SDCL. In reply, the Ministry stated:-

“The Ministry timely conveys relevant guidelines/instructions issued time to time by Department of Public Enterprise and Rajya Sabha Secretariat so that same could be followed by the PSUs timely. Further, Ministry follow up with CPSE every year to submit annual reports, audited accounts etc. so that same could be laid before Parliament timely as per instructions.”

11. The Committee desired to know from the Ministry/SDCL as to whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. The Ministry in their written reply have submitted:-

“No. However, SDCL is finding it difficult to prepare the consolidated statement of account as SPVs and subsidiary company are not able to finalise their annual account on time. SDCL cannot inform the CAG to start the audit of SDCL until and unless the account of all these five companies gets audited by the CAG and their report is prepared by CAG. After getting the CAG clearance on these five companies, CAG starts the Audit of consolidated annual accounts of SDCL. The process of CAG audit of five companies takes lot of time which leads to delay of CAG report of SDCL and hence the submission of annual report. SDCL is trying to stress upon its SPVs to submit its audited account at an early date but being a minority shareholder, SDCL could not stress upon much on them for early submission of accounts. IPGL is based in Mumbai and it has its own subsidiary based in Iran and until and unless the account of that subsidiary is finalized, IPGL cannot finalize its own account.”

12. The Committee questioned the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts, The Ministry in their written reply submitted:-

“The accounting system is completely digitalized at SDCL.”

13. On being asked about as to whether the SDCL had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply submitted that:-

“SDCL has its internal auditor duly approved by the board but the “compilation of annual report and audited accounts” is not under their scope of work. It is prepared internally by SDCL officials.”

14. The Committee further questioned the Ministry as to whether there was any mechanism in the Ministry to monitor the progress of work to ensure timely laying of documents. The Ministry in their written reply submitted:-

“The Ministry timely conveys relevant guidelines/instructions issued time to time by Department of Public Enterprise and Rajya Sabha Secretariat so that same could be followed by SDCL timely. Further, Ministry follow up with CPSE every year to submit annual reports, audited accounts etc. so that same could be laid before Parliament timely as per instructions”

15. On being asked about the remedial measures taken by the Ministry/SDCL to ensure timely laying of the documents, the Ministry submitted:-

“Out of the four SPVs, two SPVs were made by NHAI and SDCL was a minor partner. The account statement of these two SPVs normally get delayed and after a lot of persuasion, NHAI has merged these SPV into a single company called NHLML and it is now expected that they will be submitting their account duly approved by their board in time which will help SDCL to prepare its consolidated annual accounts in a much faster way. This will ultimately help SDCL to prepare its accounts at an early date and accordingly the CAG audit can be completed at an earlier date. It is expected that from FY 2022-23, the annual report can be submitted much nearer to the due time.”

16. The Committee also desired to know from the Ministry/SDCL about the latest position regarding finalisation of the Annual Report and Audited Accounts of the SDCL, New Delhi for the year 2021-22 and how soon are these pending documents were expected to be laid on the Table of the House. In reply, the Ministry submitted:-

“The process for laying of Annual Report, Audited Accounts, Review and Delay statements for 2021-22 is under way. Annual Report, Audited Accounts, Review for 2022-23 will be laid during Winter Session of Parliament.”

17. The Committee decided to further examine and discuss the matter of delay in laying the Annual Report and Audited Accounts of the SDCL, New Delhi for the years 2016-17 to 2021-2022, and hence, requested the representatives of the Ministry of Ports, Shipping and Waterways and the Sagarmala Development Company Limited, New Delhi to appear and tender oral evidence before the Committee, on 01st August, 2023.

18. During the oral evidence, the Committee were apprised:-

“As it may be seen, every year there is an improvement. The company was set up in 2016. So, it is a very small company. It comprises only MD and one other person. Only two people are there in HDCL. Now, recruitment has started. This year, we will be able to largely meet the target. We will try our best to ensure that it is placed. We will try to work backward. अगर दिसम्बर में यहाँ प्लेस करना है, तो by which time we should get the reports from the other SPVs and by which time we should complete the audit and give the combined audit? We will try our best to do it before that. I assure the hon. Committee that we will ensure that there is no slippage on that account.”

Observations/ Recommendations

19. Consequent upon the examination of the Annual reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi for the years 2016-17 to 2021-22 which were laid before the Lok Sabha by the Ministry of Ports, Shipping and Waterways, the Committee note with disappointment that these documents were never laid within stipulated time, since its inception in the year 2016.

The Committee would like to state here that this Secretariat “annually” issues instructions *vide* an O.M. forwarded to all the Ministries/Departments of Government of India explaining the procedure to be followed while laying of the Annual Reports, Audited Accounts and other documents on the Table of the House. The Committee recommend the Ministry to ensure that, in addition to the General Financial Rules, 2017, these instructions are also duly adhered to for laying the requisite documents of not only SDCL, but of all organisations under its administrative control.

20. The Committee were apprised that SDCL has investment in five companies namely, Haridaspur - Paradip Railway Company Ltd. (HPRCL), Krishnapatnam – Railway Company Ltd. (KRCL), India Ports Global Ltd. (IPGL), Calcutta Haldia Port Road Company (CHPRCL) and Visakhapatnam Port Road Company Ltd. (VPRCL). It was submitted that SDCL needs the audited accounts from all these five companies for preparing its consolidated balance sheet and the process of CAG audit of these five companies takes a lot of time which further delays the CAG audit of accounts of the SDCL, leading to subsequent delays in finalisation of the requisite documents of SDCL.

The Committee note that there is a dual audit of accounts, first, individually of the subsidiaries and secondly, consolidated accounts of the SDCL. This eventually consumes extra time which delays the process of finalisation of accounts. The Committee urge the Ministry/SDCL to find out a way to minimise the time taken in audit of accounts, so that the documents of SDCL are laid before 31st December on the Table of the House.

21. The Committee would like to reiterate that laying of Annual Reports, Audited Accounts and other documents on the Table of the House of every such organizations which receives grants etc. from the Government of India, is a statutory obligation which cannot be overlooked. Hence, the Committee recommend the Ministry to take up the matter with the five companies and their nodal administrative Ministries concerned apprising them of the situation at hand and urge them to expedite the process of furnishing the audited accounts of these five companies in time to enable the SDCL to timely prepare and furnish the audited accounts.

The Committee further recommend the Ministry to prepare and circulate a consolidated time schedule indicating a deadline for completion of each task involved in finalization of the Annual reports and Audited Accounts till its presentation before the House, not only for SDCL, but for all the organizations under the administrative control of the Ministry. The Committee also recommend the Ministry to ensure that the time schedule is duly adhered to, both by the Ministry and the respective organizations.

22. The Committee were apprised that another reason for delay in laying of requisite documents was the non-appointment of staff at SDCL. The Committee was further briefed that now the recruitment has started and now the SDCL will try their best to lay the requisite documents before time. The Committee take note of the assurance given to this Committee and recommend the Ministry to closely supervise the functioning of not only SDCL but also all other organizations under its administrative control, especially those which are in novice stage so that such issues can be resolved with proper guidance and assistance of the Ministry.

23. The Committee also observed delay in initiating the process of translation and printing of requisite documents in the years 2016-17 to 2018-19 after these documents were approved by the competent authority. The Committee would like to be apprised of the reasons for the same.

24. The Committee take note of the assurance given by the ministry in their written reply that the requisite documents of SDCL for 2022-23 will be laid during the winter session of Parliament. The Committee further recommend to the Ministry to chalk out the possibility of creating a web portal having a dashboard, for showing the live status of each step involved in finalization of requisite documents of every organisation under its administrative control and,

for issuing automated reminders to such organisations which fail to meet the timeline set by the Ministry regarding preparation and finalization of the requisite documents. The Committee feel that this will help the nodal ministry to keep a strict vigil over the functioning of all organizations. The Committee would like to be informed about the measures taken or proposed to be taken by the Ministry, in this regard.

**New Delhi
07th December, 2023
Agrahayana 16, 1945 (Saka)**

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Annexure -I
vide para 06 of the Report

Statement showing the dates of laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi for 2016-17 to 2021-22.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual date of laying of Annual Reports and Audited Accounts	Extent of delay
2016-2017	31.12.2017	03.12.2021	47 months and 03 days
2017-2018	31.12.2018	03.12.2021	35 months and 03 days
2018-2019	31.12.2019	03.12.2021	23 months and 03 days
2019-2020	31.12.2020	03.12.2021	11 months and 03 days
2020-2021	31.12.2021	03.02.2023	13 months and 03 days
2021-2022	31.12.2022	11.08.2023	08 months and 11 days

Annexure -II
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi for 2012-13 to 2021-22.

S.No	Points	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
(i)	Date of approach to the audit authorities	20-10-2016	CAG further automatically appointed	CAG further automatically appointed	CAG further automatically appointed	CAG further automatically appointed	CAG further automatically appointed
	Time taken after the closure of accounting year	-	-	-	-	-	-
(ii)	Date of appointment of statutory auditors	15-03-2017	10-08-2017	3-08-2018	06-08-2019	20-08-2020	19-08-2021
	Time taken after the approaching the audit authorities for appointment of auditors	4 months	-	-	-	-	-
(iii)	Date of compilation of annual accounts	25.05.2017	26.09.2018	17.09.2019	11.12.2020	16.11.2021	10.10.2022
	Time taken after the closure of the accounting year	2 Months	6 Months	6 Months	8 Months	7 Months 19 days	7 Months
(iv)	Date of submission of Annual accounts to auditors	30.05.2017	30.09.2018	21.09.2019	16.12.2020	17.11.2021	15.10.2022
	Time taken after closure of respective accounting year	2 Months	6 Months	6 Months	8 Months	7 Months	7 Months
(v)	The date and duration for auditing the annual accounts by statutory auditors	03-06-2017, 4 Days	5-10-2018, 5 Days	03-10-2019, 12 Days	18.12.2020, 2 Days	19.11.2021, 3 days	03.11.2022, 4 Days
(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	After 5 days of start of Audit	After 4 days of start of Audit	After 4 days of start of Audit	After 5 days of start of Audit	After 3 days of start of Audit	After 5 days of start of Audit
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	7 days	7 days	7 days	7 days	7 days	7 days

(vii)	The date on which the replies to the audit queries were furnished to the Auditors	Oral Replies made Across the table	Oral Replies made Across the table	Oral Replies made Across the table	Oral Replies made Across the table	Oral Replies made Across the table	Oral Replies made Across the table
	The time taken to resolve the queries	Immediate	Immediate	Immediate	Immediate	Immediate	Immediate
(viii)	The date on which draft Audit Report was issued by Audit Authorities	01-10-2017	11-10-2018	01-11-2019	23-12-2020	2-12-2021	11-11-2022
	Time taken after auditing of the Annual accounts	-	-	-	-	-	-
(ix)	The date on which the final audit report Received by the Institute	16-11-2017	26-11-2018	11-12-2019	08-02-2021	02-02-2022* 03-06-2022**	10-01-2023
	Time taken after issue of draft report	Immediate	Immediate	Immediate	Immediate	Immediate	Immediate
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnish the final audit report to the Institute	5 Months	One Month	One Month	One Month	6 Months	One Months
(xi)	Date of finalisation of Annual Report	25-11-2017	01-12-2018	21-12-2019	25-02-2021	15-06-2022	20-01-2023
	Time taken after the closure of the financial year	8 months	8 Months	9 months	11 months	14 months	9 months
	Time taken after the receipt of the final audit report	10 days	5 days	10 days	17 days	7 days	9 days
(xii)	The date on which documents were got approved from the Competent Authority	26-12-2017	17-12-2018	23-12-2019	31-03-2021	15-07-2022	29-03-2023
	Time taken after finalisation of Annual Report	1 month	16 Days	2 days	33 days	30days	68 days
	Time taken after receipt of Final Audit Report	-	-	-	-	-	-

(xiii)	The date on which documents were taken up for translation & printing	12-05-21	14-05-21	10-05-21	13-05-21	4-09-22	15-03-23
	The time taken for completing the task at each stage	-	-	-	-	-	-
(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage	14-07-21	14-07-21	14-07-21	14-07-21	4-11-22	24-07-23
	Time taken by the SDCL in sending the documents to the Ministry	Immediate	Immediate	Immediate	Immediate	Immediate	Immediate
(xv)	The date of laying the documents to the House	3.12.2021	3.12.2021	3.12.2021	3.12.2021	To be laid in Budget Session 2023	To be laid in Winter Session 2023
		Immediate	Immediate	Immediate	Immediate	Immediate	Immediate

Committee On Papers Laid On The Table (2022-2023)

Extracts of the Minutes of the seventh sitting of the Committee on Papers Laid on the Table (2022-2023) held on 01.08.2023.

The Committee sat on Tuesday, 01st August, 2023 from 15:00 hours to 16:30 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Choudhary Mehboob Ali Kaiser
5. Shri Pallab Lochan Das
6. Shri Saptagiri Sankar Ulaka
7. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of three original draft Reports and oral evidence of the representatives of the (i) Ministry of Ports, Shipping and Waterway and the Sagarmala Development Company Limited, New Delhi, and (ii) xxxxx.

3-4. X X X X X

5. The Committee then called in the representatives for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi (Ministry of Ports, Shipping and Waterways) and the xxxxx.

I- Representatives of the Ministry of Ports, Shipping and Waterways, and Sagarmala Development Company Limited, New Delhi.

1. Shri T.K. Ramachandran - Secretary
2. Shri Dilip Kumar Gupta - Managing Director, SDCL
3. Shri Bhushan Kumar - Joint Secretary

II- X X X X X

The Chairperson welcomed the representatives and informed them about the provisions of Direction 58 by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

6. The Committee desired to know the reasons for delay in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited (SDCL), New Delhi for the year 2016-17 to 2020-21 and also for not laying the requisite documents of the Company for the year 2021-2022. The representative of the Ministry submitted that SDCL has investment in five companies and audited accounts of these five companies are required in order to prepare the consolidated annual accounts of the SDCL, which takes much longer time than the provision given in the law. The Committee was also apprised that lack of staff in SDCL was another reason for delay. The Committee reminded the organisation that it is their statutory obligation to lay the requisite documents within the stipulated time every year. The representatives stated that they are now closely coordinating with these companies and they would try to lay these documents within stipulated time this year.

7. X X X X X

The witnesses then withdrew.

The meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)

Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2023-24) held on 07.12.2023.

The Committee sat on Thursday, 07th December, 2023 from 15:00 hours to 16:00hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

-

Chairperson

Members

(Lok Sabha)

2. Dr. A. Chellakumar
3. Smt. Aparupa Poddar
4. Shri Sellaperumal Ramalingam
5. Shri Saptagiri Sankar Ulaka
6. Shri Devendrappa Y.

Secretariat

Shri Naval K. Verma

- Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda;

I- X X X X

II- To consider and adopt the four draft original/Action-taken Reports which were adopted by the previous Committee (2022-23) but could not be presented due to early adjournment of the House ;

III- To consider and adopt the four other draft original/Action-taken Reports; and

IV- X X X X

3. X X X X X

4. X X X X X

5. The Committee also then took up the following four draft Original/Action-taken Reports:-

i. X X X X X;

ii. Delay in laying the Annual Reports and Audited Accounts of the Sagarmala Development Company Limited, New Delhi under the Ministry of Ports, Shipping and Waterways;

iii. X X X X X; and

iv. X X X X X.

6. The Chairperson briefed the Members about the recommendation made in the Reports of the Committee.

7. The four draft Original/Action-taken Reports were considered and adopted unanimously.

8. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

9-11. X X X X X

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)
